

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5109  
ANSWERED ON:08.05.2012  
ATROCITIES AGAINST PRISONERS BY POLICE  
Amlabe Shri Narayan Singh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has received any report regarding ill treatment and torture of prisoners lodged in the jails by police personnel;
- (b) if so, the details thereof and the total number of such cases reported alongwith the action taken against the accused police personnel during each of the last three years and the current year, State-wise including Madhya Pradesh; and
- (c) the steps taken by the Government to protect the human rights of prisoners and also to amend the relevant laws to prevent such incidents?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b) : A State-wise statement, indicating the number of complaints registered by National Human Rights Commission (NHRC) regarding alleged violation of human rights in jails during the last 3 years and the current year (upto 30.4.12) is at Annexure. In 7 cases pertaining to the period prior to the year 2009-10, disciplinary action was recommended against the personnel concerned by NHRC during the above period.

(c): As per the Seventh Schedule of the Constitution of India, "Police" and "Public Order" are State Subjects. It is for the State Governments to take action in every crime. In view of this, the Central Government does not intervene directly in such cases, but only issues advisories, while the National Human Rights Commission (NHRC) issues guidelines and recommendations.